

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-2746/ND/2019

IN THE MATTER OF:

M/s. World Wide Metals Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kay Em Copper Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 31.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)


DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Pranav Singhal, Proxy
Counsel.**

For the Respondent/Corporate-debtor :Mr. Gaurav Srivastava, Advocate.

ORDER

Heard the submissions made by the Counsels for both the parties. The Learned Counsel for the corporate debtor has submitted that he has filed an application on 16.02.2021 for setting aside the *ex parte* order but the same is not on record. Let this matter be listed on **13.04.2021**.


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)

(Meenu)